



2026:AHC:48718

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 806 of 2026

Nandu (Since Deceased)

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ramashray Tripathi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.

2. The instant petition has been filed seeking the following reliefs:-

"(i) Issue a writ, order or direction in the appropriate nature commanding the respondent no. 5 to ensure the compliance of the order dated 19.01.2023 passed by this Hon'ble Court in Writ-B No. 2994 of 2022 (Nandu Vs. State of U.P. and others) to meet the ends of justice.

(ii) Issue a writ, order or direction in the appropriate nature permitting the petitioner to initiate a contempt proceeding against the respondent no. 5 for non-compliance of the order dated 19.01.2023 passed by this Hon'ble Court in Writ-B No. 2994 of 2022 (Nandu Vs. State of U.P. and others).

(iii) Issue any other suitable writ, order or direction as this Hon'ble Court may deem fit and proper under the facts and circumstances existing in the present case.

(iv) Award the cost of this writ petition in favour of the petitioner throughout."

3. It is submitted by learned counsel for the petitioner that the land revenue record has not been corrected in compliance with the order dated 19.01.2023 passed by this Court in Writ-B No. 2994 of 2022.

4. In my opinion, the petitioner has an alternative remedy to file a contempt petition against the authorities concerned for non-compliance of the order dated 19.01.2023

passed by this Court.

5. Accordingly, the instant writ petition is **disposed of**.

March 10, 2026
Neetu

(Dinesh Pathak,J.)